

17. Dr. Nailini Mittal,
W/o Dr. Ramesh Garg

18. Dr. Anupama mittal,
W/o Dr. Ravi Mittal ... Applicants

(By Advocate: Shri K.N.R. Pillai)

Versus

Govt. of NCT of Delhi through
the Secretary (Medical),
Health & Family Welfare Department,
New Sachivalaya,
I.G. Indoor Stadium,
New Delhi-110002 ... Respondent

(By Advocate: Shri H.P. Chakravarti
proxy counsel for Shri Rajendra Pandita)

2. O.A. No. 1241 of 2001

1. Dr. Poonam Laul,
W/o Dr. Anil Laul,
R/o 26-B, CD Block,
Hari Nagar-110064.

2. Dr. Vanita Verma,
W/o Dr. Praveen Saxena

3. Dr. Chgrupad I. dutta,
S/o late Dr. I. Dutta

4. Dr. Indra Pal Singh,
S/o late Dr. D.P. Singh ... Applicants

(By Advocate: Shri S.K.V. Sinha)

Versus

1. Govt. of NCT of Delhi
through the Secretary (Medical),
Health & Family Welfare Department,
5, Shambhu Nath Marg,
Delhi-110054.

2. The Director of Health & Family Welfare,
Govt. of NCT of Delhi,
"D" Block, Saraswati Bhawan,
Connaught Place, New Delhi. ... Respondents

(By Advocate: Mrs. Sumedha Sharma)

ORDER (Oral)

S.R. ADIGE, V.C. (A) 2001-02
RE: DR. ANUPAMA MITTAL & OTHERS

Advocate for the applicants, Shri Pillai states that the reliefs claimed by applicants have been granted to them. In this

case, the relief claimed is

Advocate for the respondents, Shri Pillai states that the relief claimed by applicants has been granted to them. In this

case, the relief claimed is

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case, the relief claimed is

connection, our attention has also been invited to the Tribunal's order dated 10.8.2001 in O.A. No. 2699/2000 (copy taken on record) wherein Respondents' order dated 25.7.2001 granting the reliefs claimed by those applicants had been noticed. It is not denied that applicants in the present O.As are identically placed as applicants in O.A. No. 2699/2000.

2. Under the circumstances both O.As are disposed of, in terms of Respondents' order dated 25.7.2001 a copy of which is taken on record. No costs.

(Dr. A. Vedavalli)
Member (J)

(S.R. Adige)
Vice-Chairman (A)

Karthik

True Copy
A/c

for

C/C-II

10/9/2001